

SOME HON. MEMBERS: Sir, we too associate ourselves with the matter raised by the hon. Member.

MR. DEPUTY CHAIRMAN: Okay. The names of all the Members who are associating may be noted. ...(*Interruptions*)... All your names will be recorded. Now, Shri Sukhendu Sekhar Roy.

**Request to Withdraw Home Ministry's order dated
23rd July, 2014, Restricting Jurisdiction of
Anti-Corruption Bureau**

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, the Anti-Corruption Branch of the Government of Delhi is a notified Police Station for the purpose of registration of FIR and investigation of offences covered under the Prevention of Corruption Act, 1988. The Branch has been in existence for almost half-a-century, and the officers of the Branch were authorized to investigate the offences under the erstwhile Prevention of Corruption Act, 1947 *vide* notification dated 21st March, 1968. They were authorized to make arrests and the Branch was declared as a Police Station for offences recorded for illegal gratification in 1975. The Anti-Corruption Branch functions under the overall supervision and control of the Director of Vigilance of the Government of NCT of Delhi.

During the 49 days of Aam Admi Party Government, the Anti-Corruption Branch of Delhi Government was revitalized and an Anti-Corruption helpline was launched to facilitate the citizens who wanted to report incidents of corruption in public life. The citizens of Delhi responded enthusiastically to this initiative and complaints poured in against different authorities including officials of the Delhi Police, DDA, Municipal Corporations and the Central Government besides various Departments of the Government of the NCT of Delhi and also a few former Ministers and corporate honchos. Thereafter, a notification dated 23rd July, 2014 was issued, surprisingly, by the Ministry of Home Affairs, Government of India, restricting the jurisdiction of the Anti-Corruption Branch of the Government of the NCT of Delhi over the officers and employees of the Government of NCT of Delhi. Now, Sir, this has created problems for the administration of Delhi Government to go against the corrupt officials. Now, Sir, this notification, apart from being against the constitutional provisions of Article 239AA, is also attempting to limit the powers of a popularly-elected Government. This is highly unconstitutional and against the principles of federalism. If the Central Government is serious about introducing reforms in administration and wants to bring about a positive and forward

change towards transparency in governance to facilitate the business environment and image of the country, it should immediately withdraw the notification forthwith and maintain the principles of federalism.

MR. DEPUTY CHAIRMAN: All those who associate may be added.
...(Interruptions)...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

SHRI T. K. RANGARAJAN (Tamil Nadu): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

SHRI K. K. RAGESH (Kerala): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

श्री राम नाथ ठाकुर (बिहार) : महोदय, मैं माननीय सदस्य के वक्तव्य से स्वयं को संबद्ध करता हूँ।

श्री दिलीप कुमार तिकी (ओडिशा) : महोदय, मैं माननीय सदस्य के वक्तव्य से स्वयं को संबद्ध करता हूँ।

श्रीमती कहकशां परवीन (बिहार) : महोदय, मैं माननीय सदस्य के वक्तव्य से स्वयं को संबद्ध करती हूँ।

श्री के.सी.त्यागी (बिहार) : महोदय, मैं माननीय सदस्य के वक्तव्य से स्वयं को संबद्ध करता हूँ।

SHRI D. BANDYOPADHYAY (West Bengal): Sir, I associate myself with the Zero Hour mention made by the hon. Member.

**WELCOME TO PARLIAMENTARY DELEGATION
FROM REPUBLIC OF KOREA**

MR. DEPUTY CHAIRMAN: Hon. Members, I have an announcement to make. We have with us seated in the special box Members of a parliamentary delegation from the Republic of Korea currently on a visit to our country under distinguished leadership of His Excellency, Mr. Chung Ui-Hwa, Speaker of the National Assembly of the Republic of Korea. On behalf of the Members of the House and on my own behalf, I take the pleasure in extending a hearty welcome to the leader and other Members of the delegation and wish our distinguished guests an enjoyable and fruitful stay in our country. We hope that during their stay here, they would be able to see and learn more about our parliamentary system,